

(22)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 1685/91 with OA 1850/92

New Delhi, this 12th day of November, 1996

Hon'ble Shri S.R. Adige, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

OA 1685/91

Shri Ajab Singh
c/o Shri B.S. Mainee, Advocate ... Applicant
(By Shri B.S. Mainee, Advocate)

versus

1. Union of India, through
General Manager
NE Railway, Gorakhpur

2. Divisional Railway Manager
NE Railway, Izatnagar ... Respondents

(By Shri Rajeev Bansal, proxy for
Shri B.K. Aggarwal, Advocate)

OA 1850/92

1. Shri Parkash Kumar

2. Shri Vinod Kumar

3. Shri Raj Bahadur

4. Shri Sardar Singh

5. Shri Rais Ahmed

6. Shri Kedar Nath

7. Shri Lakhpat Singh

(All ex-casual labour, c/o

Shri B.S. Mainee, Advocate) ... Applicants

(By Shri B.S. Mainee, Advocate)

versus

1. Secretary
Ministry of Railways, New Delhi

2. General Manager
Northern Railway, New Delhi

3. Divisional Railway Manager
Northern Railway, Allahabad ... Respondents

(By Shri Rajeev Bansal, proxy for
Shri B.K. Aggarwal, Advocate)

ORDER(oral)

Hon'ble Shri S.R. Adige

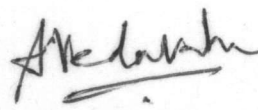
As both the OAs involve common question of law and
facts, they are being disposed of by a common judgement.

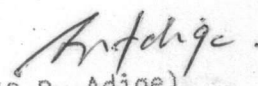
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(2)

We have heard Shri B.S. Mainee, learned counsel for the applicants and Shri Rajeev Bansal, learned proxy counsel for Shri B.K. Aggarwal, learned counsel for the respondents. Both the counsel agree that these may be disposed of in the light of the Principal Bench judgement in OA 2441/91 decided on 26.5.94 in the case titled Net Ram & Ors. Vs. UOI & Ors.

2. Accordingly, we dispose of these OAs with a direction to the respondents to include the names of the applicants in the Live Casual Labour Register, if eligible for such inclusion, in terms of the Railway Board's circular dated 28.8.87 and give engagement to the applicants as casual labourers as and when need arises, in accordance with their seniority in that register. No costs.


(Dr. A. Vedavalli)
Member(J)
12.11.96


(S.R. Adige)
Member(A)
12.11.96

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